MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 17th July, 2026

(INCOME TAX)

No. 89 of 2026-CBDT

S.O. 3936(E).— In exercise of the powers conferred by section 2(112) of the Income-tax Act, 2025 (30 of 2025) read with rules 7(5)(b), (c) and 7(8) of the Income-tax Rules, 2026, the Central Government hereby specifies the bond with the following particulars as zero coupon bond for the purposes of section 2(112) of the said Act, namely :-

(a)	Name of the bond	Ten Year Zero Coupon Bond of the National Bank for Financing Infrastructure and Development
(b)	Period of life of the bond	Ten years
(c)	The time schedule for issue of the bond	To be issued on or before the 31st day of March, 2028
(d)	The amount to be paid on maturity or redemption of the bond	Twenty thousand crore rupees.
(e)	The discount	Ten thousand two hundred and nighty six crore twelve lakh rupees.
(f)	The number of bonds to be issued	Twenty lakh

2. This notification shall be effective subject to the conditions that the National Bank for Financing Infrastructure and Development fulfills the conditions as specified in the Income-tax Act, 2025 and Income-tax Rules, 2026.

[No. 89/2026/F. No. 164/1/2026-ITA-1]

HARDEV SINGH, Under Secy.

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